

केन्द्रीय दहेज अधिनियम के अन्तर्गत चालान

934. श्री मूल सचिव डा. गंगा : क्या बिधि, न्याय और कम्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) केन्द्रीय दहेज अधिनियम के अन्तर्गत 1978-79 के दौरान कुल कितने व्यक्तियों का चालान किया गया, कितने मुकदमे दायर किए गये और कितने मुकदमों में दंड दिया गया; तथा कितनी अवधि का दण्ड दिया गया; और

(ख) क्या यह सच है कि केन्द्रीय दहेज अधिनियम केवल सांविधिक ग्रंथ में लिखा कानून है और इसे क्रियान्वित नहीं किया जा रहा है; और यदि हां, तो इसके क्या कारण हैं।

बिधि, न्याय और कम्पनी कार्य मंत्री (श्री पी० शिव शंकर) : (क) दहेज प्रतिषेध अधिनियम, 1961 के प्रवर्तन का कार्य राज्य सरकारों का है। यह जानकारी इकट्ठी की जा रही है और सदन के पटल पर रख दी जाएगी।

(ख) दहेज प्रतिषेध अधिनियम जैसे समाज कल्याण विधान की सफलता जनता की राय और उसके सहयोग पर निर्भर करती है। यह कहना ठीक नहीं होगा कि दहेज प्रतिषेध अधिनियम कानून पुस्तक में एक अधिनियम मात्र है किन्तु यह स्वीकार करना होगा कि यह अधिनियम बहुत कारगर नहीं रहा है। सरकार को पूरी जानकारी नहीं है किन्तु इस अधिनियम के अधीन अभियोजन हुए हैं। सरकार इस अधिनियम को अधिक कारगर बनाने के उद्देश्य से इस अधिनियम का संशोधन करने का विचार कर रही है।

Proposal to improve Programmes of Delhi Doordarshan

935. SHRI G. Y. KRISHNAN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether there is any proposal under the consideration of Government to improve the programmes of the Delhi Doordarshan;

(b) whether there is any proposal to introduce regional language programmes similar to 'Father Dear Father' on Delhi Doordarshan;

(c) if so, by what time; and

(d) whether Government propose to introduce multichannel telecast from Delhi Centre linking it with other important T.V. Centres in the country?

THE MINISTER OF INFORMATION AND BROADCASTING AND SUPPLY AND REHABILITATION (SHRI VASANT SATHE):

(a) Improvement of programmes is a continuous endeavour of all Doordarshan Kendras. To help achieve this objective, Programme Advisory Committees, consisting of eminent people from different walks of life are attached to Doordarshan Kendras. So far as Delhi Doordarshan Kendra is concerned, this Committee is now in the process of review and re-constitution.

(b) No, Sir. However, humorous plays, serials etc. are being telecast.

(c) Does not arise.

(d) No, Sir. However, it is proposed to link Delhi with other principal TV Centres viz. Bombay, Madras, Calcutta, Lucknow, Srinagar and Jullundur by utilising microwave circuits so that any one station can relay the programme of any other station. The Bombay-Madras Microwave link is ready and is already being utilised by Doordarshan whenever required.

Permission granted to Companies for expansion

936. SHRI K. MALLANNA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) what are the names of the companies which sought the permission of Government and granted substantial expansion in their existing capacities or setting up of new undertakings during the previous Government regimes; and

(b) the names of projects which were approved for an outlay of Rs. 221 crores; and top the list of companies which were granted substantial expansion in their existing capacities?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKER): (a) The details of the proposals received from the undertakings, covered under Section 26 of the M.R.T.P. Act, 1969, for substantial expansion of their activities or establishment of new undertakings under Sections 21 and 22 of the Act respectively, during the period from 1st April, 1977 to 31st December 1979 (year-wise) are indicated in Statement-I laid on the Table of the House. [*Placed in Library. See No. LT-567/80*]. As on 1st April, 1977, 39 proposals under Section 21 and 29 proposals under Section 22 of the Act, which were received prior to 1st April, 1977, were also pending consideration of the Government. The details of the proposals approved under Sections 21 and 22 of the M.R.T.P. Act during the period 1st April, 1977 to 31st December, 1979 (year-wise) are furnished in Statement-II laid on the Table of the House. [*Placed in Library. See No. LT-567/80*].

(b) It is presumed that the information sought by the Hon'ble Member is based on the news items appearing in the Financial Express and the Economic Times of 29th November, 1979 which makes a mention that during the 30 months period beginning from April, 1977, the Birlas were accorded 14 sanctions with an outlay of Rs. 241 crores, followed by Tatas with 10 sanctions involving Rs. 221 crores. The above information mentioned in the news item appears to be for the period 1st April, 1977 to 30th September, 1979. However, during the period 1st April, 1977 to 31st December, 1979, 15 proposals of undertakings belonging to Birla Group, and 11 proposals of the undertakings belonging to Tata Group, at an estimated project cost of Rs. 245.14 crores and Rs. 228.62 crores respectively were approved under Sections 21 and 22 of the M.R.T.P. Act. The details of these proposals are furnished in Statements III and IV, laid on the Table of the House. [*Placed in Library. See LT-567/80*]

Review of requirements of Coal and Coking Coal

937. **SHRI K. MALLANNA:** Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) whether in a recent review made by the Central Government with regard to the country's requirements of coal and coke an element of over-programming by the State Governments was revealed; and

(b) if so, the details thereof and what measures Government propose to take in this regard?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURY): (a) No, Sir.

(b) Does not arise.

Number of Villages electrified in Gujarat

938. **SHRI AMARSINH V. RATHWA:**

SHRI NARSINH MAKWANA:

Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) the number of villages in Gujarat State electrified upto 31st December, 1979, District-wise;

(b) the number of villages in Gujarat State yet to be electrified, District-wise;

(c) whether any target has been fixed for electrifying the whole State; and

(d) if so, by what time?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURY): (a) and (b). 10,283 and 7,992 respectively. The District-wise numbers are shown in the attached statement.